

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 16321-JK (LD ) of 2023**

**DATED:- 30 - 11 - 2023**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)  
Secretary to Government  
Dated: 30.11.2023

No:- LAW-OIC/32/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

*Am*

*Reyaz Ali Bhat*  
30.11.23

Annexure to the Government Order No. 16321-JK(LD) of 2023 dated 30.11.2023

S. No.	Title of the case	OIC
1	UT of J&K Vs Mubarak Ahmad Wani in case FIR No. 348/2013 u/s 307,392,120-B, and 326 RPC 7/27 Act of P/S Anantnag	Sh. Ashiq Hussain Dar, Dy.SP Hqrs, Anantnag
2	Police Retired Officers V/s D/O Finance UT of J&K and Ors. in T.A.No.1086/2021, in SWP No.1755/2017 along with T.A 1064/2021.	Shri Siraj -ud-din Shah Dy. P(M)/Administrative Officer
3	UT of J&K Vs Showkat Ahmad Mochi in case FIR No.30/2021 u/s 363,376, IPC 3/4 POCSO Act, P/S Bijbehara	Sh Shah Umer, SDPO Bijbehara
4	State through SHO P/S P/S Litter Vs Owais Ahmad Wani, in case FIR No.71/2021 u/s 18/20/23/39 UAP Act, 7/25 Arms Act & 4/5 EXP. Sub. Act, P/S litter	Sh Nisar Ahmed Darzi, SDPO Litter

